OP

FORM-D Rejection Order [Rule 4 (iii)]

> No. HC.XXXV-01/2019/ 62 / RTI Dated 3rd January, 2020

> > 10

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Sri Shashank Singh

S/o- Ramendra Kumar Singh SCBA 2852, Library - 1 Supreme Court of India

Tilak Marg, New Delhi - 110001

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 18/12/2019 Registered ID No. 04/2020

dated 02/01/2020

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "Public Information Officer", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed: IPO 47F291682

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

12/1/20 1/20/20

1/20

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

01

No. HC.XXXV -01/2019/05/ RTI Dated 09/01/2020

From:

Sri Dhrupad Kashyap Das, Registrar (Judicial) & PIO,

Gauhati High Court, Guwahati-781001

To:

Biswajit Devnath

Qtr No-B-133, A&B Type residence

IIT Guwahati campus, Assam, Pin -781039

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 30/12/2019, Regd. Vide ID No. 224/2019 dated

30/12/2019.

Sir

With reference to the above, the information pertaining to your queries is furnished below: Reply to query no

B.(i) On 14/11/2019 the case filed was received by AO(J), Civil Rule Pending from the court no.6.

On 18/11/2019 the AO(J), Civil Rule Pending section sent the file to AO(J) Filing Section.

0/20

On 02/01/2020, Mr. Indra mohon Baruah, Deputy Registrar (Judl.-IV), submitted "appropriate note" as per Hon'ble Court direction.

- (ii) Two number of documents related to the movement of file is enclosed herewith.
- (iii) The note/ remarks of the Deputy Registrar (Judl.-IV) to the Registrar (Judl.) is a part of case records and disclosure of which is exempted u/s Rule 5(e) of Gauhati High Court (Right to Information) Rules, 2008. You may obtain copy of the said record by adhering to the rules laid for certified copies as prescribed in Gauhati High Court Rules, 2007.

Enclo- as stated above

Yours faithfully,

Olc

No. HC.XXXV −01/2019/ ○ 🖇 / RTI Dated 09/01/2020

13

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Er. Ashit Baran Saha,

C/O Kamal Dey, Shyama Prasad Road,

Karimganj, Assam – 788713

Sub: Information under RTI Act.

Ref: Your RTI Application dated 27/12/2019. Regd. Vide ID No. 08/2020

dated 04/01/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Query no.(1) - As on 09/01/2020, 1.30 P.M. no affidavit filed by the petitioner counsel in pursuance of the last order passed by Hon'ble Court on 05/11/2019.

Query no.(2) – at $\$ present the case is in the Bench section for listing before the Court for Hearing in due course of time.

21.20

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court,Guwahati.

2. Mul 20

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-4/2019/ Old / RTI Dated 2nd January, 2020

From Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court

Gaunati High Cour Guwahati-781001

To Shri L.Giridhar, H.No-12-11/171/1/9

Flat No-307, Namalgundu,

Seethafalmandi, Secundrabad, Telengana

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 02/11/2019, Regd. Vide ID No. **217/2019** dated 09/12/2019 and **223/2019** dated 23/12/2019 Forwarding letter No.N-17/62/ 2017.NM dtd 29.11.2019 and 04/12/2019 by the Under Secretary and CAPIO), Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, the information pertaining to query is provided herein below:

Reply to query No.1 and 2

Total number of District and Trial courts and pendency of cases under the jurisdiction of Gauhati High Court

State	District and Trial Courts	Pending cases as	on
	(functional as on 31/12/19)	30/11/2019	
Assam	411	299692	
Nagaland	29	3543	
Mizoram	46	6631	
Arunachal Pradesh		10900	

02/N. 2020

Yours faithfully,

Registrar(Judl) & PIO Gauhati High Court, Guwahati

21/20

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/18 / RTI Date 21/01/2020

10

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO

Gauhati High Court

: Mr. Nalson Baro

Mitham Bangali, P.O-Dhekiajuli

Dist - Sonitpur, Assam

Pin -784110

Sub: Information under RTI Act.

Ref: Your RTI application dated: 30/12/2019, Regd. Vide ID No.11/2020 dated

07/1/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query:

(1) Answer script of Roll. No-2549 regarding AJS Grade –III, 2019 examination is ready to be to be provided as per your request. You are to pay cost of Rs. 590/- (Rupees three fifty) only (i.e. @ Rs. 5/- per sheet x 118 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the documents from the RTI Cell, Gauhati High Court.

Received

behalf of Hemanta Boso.

22/01/2020

Yours faithfully,

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ 9 /RTI Dated 10/01/2020

10

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To ... Chief Judicial Magistrate & PIO

Karimganj.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Jayaditya Chakrabarty, Regd. Vide 07/2020 dtd 04/01/2020

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 29/11/2019 of Mr. Jayaditya Chakrabarty, for taking necessary action from your end, as subject matter of which seems to be under your jurisdiction. **Reply, if any, may be directly sent to the applicant.**

The necessary application fee in this connection is received by the PIO of this Registry.

Encl: As stated above.

Yours faithfully

Registrar (Judl) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV –14/2018/ 10 / RTI, dated the 10/01/2020

Copy to:

Mr. Jayaditya Chakrabarty, Tarabhushan lane, Ward-10, near Steamerghat road, Karimganj-788710. You are requested to approach the above PIO for getting the

information.

Registraf (Judl) & PIO
Gauhati High Court, Guwahati

H. H. 150

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -01/2019/ 11 / RTI Dated 10th January, 2020

> > 13

From:

Sri Dhrupad Kashyap Das, Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

Sri Charu Nath Choudhury Ananya Villa, House No. 23 White Field Town, Seepahalli Bengaluru- 560067

Sub: Information under RTI Act.

Ref:

Your RTI Application dated 22/11/2019, Regd. Vide ID No. 225/2019 dated 20/12/2019.

Sir,

With reference to the above, this PIO could not identify the information sought for as your query is insufficient to search and find out the information. Hence your application is rejected.

Please note that PIO under RTI act is not the appropriate forum to redress your grievance.

Further, RTI applications to this Public Authority are attended by the Public Information Officer as per provisions of the RTI Act, 2005 and Gauhati High Court (RTI) Rules, 2008 and these applications are not placed before the Hon'ble Chief Justice or any other Hon'ble Judges.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

> Yours faithfully, 1.100

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/ 06 / RTI Dated 08/01/2020

10

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To : Jumli Rime

Arunachal Pradesh Nursing Council C/o- Registrar, C-Sector, Naharlagun Dist - Papumpare, Pin-791110

Information under RTI Act. Sub:

Your RTI application dated: 31.05.2019, Regd. Vide ID No.09/2020 dated Ref:

06/01/2020. (Received from Gauhati High Court Itanagar Bench)

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query: Photocopy of OMR answer script in respect of yourself / Roll No. 1300 with regard to UDC Examination (2018) for the district judiciary of Arunachal Pradesh enclosed herewith.

Yours faithfully,

Enclo: as stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Memo to : No. HC.XXXV −02/2019/ O ≠ / RTI Dated 08/01/2020 Copy to Gounati High Court Itanagar Bench, Naharlagun, Arunachal Pradesh

Pin-791110, for information.

No. HC.XXXV -01/2019/03/RTI Dated 7th December, 2020

13

From:

Sri Dhrupad Kashyap Das, Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

Mr. Debi Singh Chetry Vill- Jharani, P.S.- Tezpur Sonitpur, Assam.

Sub: Information under RTI Act.

Ref:

Your RTI Application dated 20/12/2019, Regd. Vide ID No. 01/2020 dated 02/01/2020.

Sir,

With reference to the above, this PIO could not identify the information sought for as your query is insufficient to search and find out the information. Hence information to your query could not be furnished.

Yours faithfully,

0/2

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2019/ 6 4 / RTI Dated 7th January, 2020

12

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Sri Tapas Seal

Seujpur, Jyotingagar

Near D.P.Kownar building line Dibrugarh, Assam-786001

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 12/12/2019 Registered ID No. 03/2020

dated 02/01/2020

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of 'Accounts Officer", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 48F275704

4/20

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

1200

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]



No. HC.XXXV −01/2019/ \ 9/ RTI Dated 24/01/2020

10

From: Sri

Sri Dhrupad Kashyap Das,

Registrar (Judicial) & PIO,

Gauhati High Court, Guwahati-781001

To:

Must. Samiron Begum

W/o- Late Secondar Ali

Vill – Majorchuba

P.O. - Silbari, P.S.-Dalgaon

Dist - Darrang, Assam

Sub:

Information under RTI Act.

Ref:

Your RTI Application Regd. Vide ID No. 13/2020 dated 21/01/2020.

Sir,

With reference to the above, the information pertaining to your query in the Applications is as below:

Reply to Query no.1 :- So far Hon'ble Gauhati High Court has passed 4 numbers of order in the aforesaid case i.e MFA 70/2018 and IA(C) 1807/2018.

Reply to Query no.2 :- The query is hypothetical in nature and no such time limit could be set for disposal of a case.

Reply to Query no.3 :- the aforesaid appeal was listed 7 times in the Hon'ble Gauhati High Court for hearing.

The detail order of the Hon'ble High Court is also available online at the official website of Gauhati High Court at www.ghconline.gov.in.

You may follow this link https://services.ecourts.gov.in/ecourtindiaHC/cases

Yours faithfully 2000

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

1 July 20

27.120



No. HC.XXXV -01/2019/ 22/ RTI Dated 30/01/2020

From:

Sri Dhrupad Kashyap Das,

Registrar (Judicial) & PIO,

Gauhati High Court, Guwahati-781001

To:

Sri Romesh Saikia

Brihattar Dibrugarh Nagarik Sabha Running shed gate, Kadomoni, Ward No-3, P.O.-Dibrugarh

Assam, Pin-786001

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 21/12/2019, Regd. Vide ID No. 14/2020 dated

21/01/2020. (Forwarded by CBI, Guwahati branch)

Sir

With reference to the above, the information pertaining to your queries is furnished below:

The Notice and Plaint of the PIL 38/2019, are part of case records and disclosure of which is exempted u/s Rule 5(e) of Gauhati High Court (Right to Information) Rules, 2008. You may obtain copy of the said record by adhering to the rules laid for certified copies as prescribed in Gauhati High Court Rules, 2007.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

1. July 2

Radulin 20

No. HC.XXXV -01/2019/ 21 / RTI Dated 30/01/2020

10

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To:

Sudip Dhar

1st link road, Lane No-6 House no-38, Silchar

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 02/01/2020. Regd. Vide ID No. 16/2020

dated 23/01/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply Query no.1, 2, 3, 5, and 6. - The original C/D of Silchar, P.S. 2745/2015 (C/D No I to VIII along with connected papers) with regard to the case Crl. Petn. 219/2016 has been sent to the Officer-in-charge Silchar Sadar P.S. vide letter HC.XXV.58/Crl.Petn. 219/2016 dated 17/05/2019.

Query no.(4) - The information sought for is part of case records and disclosure of which is exempted u/s Rule 5(e) of Gauhati High Court (Right to Information) Rules, 2008. You may obtain copy of the said record by adhering to the rules laid for certified copies as prescribed in Gauhati High Court Rules, 2007.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully

Date: 07/12/2019

To
Public Information Officer
Assam State Legal Services Authority
Block, adjacent to Gauhati High Court New Building,
Latasil, Dighalipukhuri,
Guwahati, Assam 781001

05/20

Subject: Request for Information under RTI ACT 2005

Dear Sir,

I Priyanka Das D/O-Hemkanta Das want to state that, I had Appeared in the Examination Conducted by the District Legal Service Authority ,Diphu, District-Karbi anglong,Assam-782460for the post of Lower Division Assistant ,bearing roll number-DLD/428,Advertisement number-DLSA/01/2019 The Examination Was Held On 12/11/2019.In this regard please provide me the following information:

- 1.Marks of the selected candidate of above named examination.
- 2.My marks in above named examination...
- 3 Answer key of the Selected candidate of above mention Examination.
- 4. Answer key of the above named candidate.

In this regard kindly issue me with Detailed information regarding the same along with the photocopy of such documents.

Kindly provide me the details, under RTI act 2005.

As per section 6(3) of the RTI Act 2005, In case, the requested information is held by another public authority, I request the PIO to transfer the application or part of it within FIVE days and immediately inform me about such transfer.

As per section 7(8)(iii) and 7(3)(ii) of the RTI Act 2005 I request the PIO to Inform me of the particulars of First Appellate Authority.

Enclosure:

1.RTI Fee.

Applicant Name : Priyanka Das Address: Jogduar, Pachani Gaon,

Assam :785112,

Mobile: 91-6000439517 Email: lizadasjor@gmail.com

Priyanka Das.

Signature

MOD COMUM 18.2.1.

Dientired
03/01/2020

No. HC.XXXV -01/2019/25 / RTI Dated 30/01/2020

From:

Sri Dhrupad Kashyap Das,

Registrar (Judicial) & PIO,

Gauhati High Court, Guwahati-781001

To:

M.L. Sharma

Flat No. G-704

Udhyan Apartment (HIG) Sector-21E, Jodhpur Rajasthan - 342008

Sub: Information under RTI Act.

Ref:

Your RTI Application dated 19/01/2020, Regd. Vide ID No. 18/2020 dated

24/01/2020.

Sir,

With reference to the above, the details of hearing dates in each appeal in respect to the cases mentioned by you is available in public domain, at the Gauhati High Court website www.ghconline.gov.in

You may it by following this link see :https://services.ecourts.gov.in/ecourtindiaHC/index highcourt.php?state cd=6&dist cd=1&s tateNm=Assam

Yours faithfully,

FORM - D

Form of supply of information to the applicant [Rule 3 (d)]

> No. HC.XXXV -01/2019/20/ RTI Dated 28/01/2020

10

From:

Sri Dhrupad Kashyap Das, Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

To:

Nilima Pathak and others Greater Ghy city, Assam

Sub: Information under RTI Act.

Ref:

Your RTI Application dated 01/01/2020, Regd. Vide ID No. 20/2020 dated

27/01/2020.

Madam,

With reference to the above, I am to inform you that your query is not clear and insufficient to identify the information sought for. Hence, the information could not be provided.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

YEARS OF CELEBRATING THE MAHATINA

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2019/ 24 / RTI Dated 31/4 Jan, 2020

13

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court, Guwahati – 781 001

To : Mr. Alakh Alok Srivastava

Chamber No. 17, New Lawyers' Chambers,

Supreme Court of India, New Delhi - 110001

Sub: Information under RTI Act 2005.

Ref: Your RTI application dated: 06/12/2019, Regd. Vide ID No. 02/2020 dated 02/01/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: 2 A – In pursuant to judgement dated 01/05/2018 passed by the Hon'ble Supreme Court of India in WP(C) No. 76/2018, Hon'ble the Chief Justice of Gauhati High Court has been pleased to constitute a three members Hon'ble Judges Committee to regulate and monitor the progress of trials under the POCSO Act, vide notification No. 25 of 2018.

Reply to query: 2 B - The Hon'ble members of the present Committee are :

Hon'ble Mrs. Justice Rumi Kumari Phukan, J

Hon'ble Mr. Justice K R Surana, J Hon'ble Mrs. Justice Nelson Sailo, J

Registrar (Judicial) is the Member Secretary of the Committee.

Notifications related to past and present Committees are available online at 'Notice Board - General notice' section of the Gauhati High Court website- www.ghconline.gov.in, you may please follow the links- (i) http://ghconline.gov.in/General/Notification-11-12-2019.pdf (notification No. 63 dated 11/12/2019) and (ii) http://ghconline.gov.in/General/Notification-31-05-2018.pdf (notification No. 25 dated 31/05/2018).

Reply to query: 2 C – Resolutions adopted in the Hon'ble Committee's meeting held on 30/08/2018 and 05/11/2019 (total 5 copies) are being sent as attachments by email.

Contd. to page #2



: 3